

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 470/2000

Jabalpur, this the 16th day of February, 2004

HON'BLE SHRI M.P.SINGH, VICE CHAIRMAN
HON'BLE SHRI G.SHANTHAPPA, MEMBER(J)

Dr. K.Ramarani Rao,
Short Term Medical Officer,
W/o Shri KBR Rao,
R/o Type-P, 14/28,
East Land Estate,
Ordnance Factory, Katni,
District Katni.

...Applicant

(By Advocate: Shri S.Paul)

-versus-

1. Union of India through
Secretary,
Ministry of Defence,
New Delhi.
2. The Secretary,
Union Public Service Commission,
Dholpur House, Shahjahan Road,
New Delhi- 110 011.
3. The Chairman,
Ordnance Factory Board,
10-A, Shahid Khudi Ram Bose Marg,
Calcutta.
4. General Manager,
Ordnance Factory Katni,
Distt. Katni.

...Respondents

(By Advocate: Shri B.da.Silva)

ORDER (ORAL)

By M.P.Singh, Vice Chairman -

The applicant has filed this O.A. seeking the following main reliefs:-

- i) Summon therelevant record from the respondents for its kind perusal.
- ii) upon holding that the selection procedure of UPSC was bad in law, quash the same with a mandamus to respondent no. 2 to conduct a fresh selection persuant to the direction of the Supreme Court in Shipyard's case.

MPS

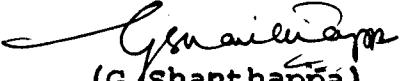
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iii) Accordingly direct the respondent to give weightage for the services rendered by the applicant as a S.T.M.O.

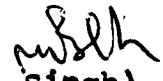
2. The admitted facts are that the applicant was appointed as a Short Term Medical Officer in Ordnance Factory, Katni. She is presently working in the hospital ^{Ordnance Factory Katni} of the Gun Carriage Factory, Jabalpur.

3. Learned counsel for both the parties state that this case is covered in all fours by the judgement of this Tribunal rendered in the case of Dr. Prasant Kumar Sancheti vs. Union of India & ors., on 12.02.2004 in ^{Judgement covered} as per order dated 14-7-2004 in R.A. No. 750/04 the original Application No. 521/2000.

4. Since this case is fully covered by the judgement of this Tribunal, referred to above, this O.A. has no merit and is accordingly dismissed. However, the observations made in OA No. 521/2000 will mutatis mutandis apply to the present case. No costs.


(G. Shanthappa)

Judicial Member


(M.P. Singh)
Vice Chairman

/na/

कृतिकाल या अधिकारी का नाम लिखें

कृतिकाल का नाम लिखें

(1) राजीव, एवं अन्य अधिकारी का नाम लिखें

(2) राजेश, एवं अन्य अधिकारी का नाम लिखें

(3) प्रत्यक्षी, एवं अन्य अधिकारी का नाम लिखें

(4) चंद्रपत्र, एवं अन्य अधिकारी का नाम लिखें

सूचना एवं आवश्यक दस्तावेज़ लें

S. Paul

B. Dantre

Chayander

1/उप रजिस्ट्रार 12/2/04


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